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title: Regarding reported death of an IAS officer in Bengaluru.

SHRI PRALHAD JOSHI (DHARWAD): Madam, I want to raise an important issue of Karnataka. ...(*Interruptions*)

**12.23 ¼ hrs**

*At this stage, Shri R. Dhruvanarayana and some other hon. Members came and stood on the floor near the Table.*

HON. SPEAKER: Hon. Members, this is not the way to request. Please go to your seats. Shri Prahlad Joshi, you may continue....(*Interruptions*)

SHRI PRALHAD JOSHI : After the death of the IAS officer Shri D.K. Ravi, the law and order problem in Karnataka has turned from bad to worse. On the very next day of his death, total bandh was observed in Kolar and in many other parts of Karnataka. The situation turned grim when the Home Minister of Karnataka and the Police Commissioner of Bengaluru unnecessarily went on making a pre-judged statement. Yesterday, protests and bandhs were held all over the State of Karnataka. Meanwhile, despite the demand from all the Opposition parties to conduct a CBI inquiry into this case, the State Government handed over the investigation to CID. Even the parents, brother and father-in-law of Shri D.K. Ravi demanded a CBI inquiry. The parents and sister of the deceased officer sat on dharna in front of Vidhan Sabha demanding CBI inquiry but the Chief Minister did not even meet them. In a delegation we met hon. Minister of Home Affairs Shri Rajnath Singh to apprise him of the situation in Karnataka and how the officers and people are being treated there.

Even just a few minutes ago, *lathi* charge has taken place at Tumkur. ...(*Interruptions*) That is why I demand a CBI inquiry. His father, mother and sister are all demanding it. ...(*Interruptions*) I also demand a response from the hon. Home Minister. I urge him to have a CBI inquiry. ...(*Interruptions*) The CID works under the Home Minister of Karnataka, against whom fingers are being raised. ...(*Interruptions*)

HON. SPEAKER: Kumari Shobha Karandlaje, Shri Shivkumar Udasi, Shri Bhagwanth Khuba, Shri Nalin Kumar Kateel, Shri Pratap Simha, and Shri P.P. Chaudhary are permitted to associate with the issue raised by Shri Prahlad Joshi.

...(*Interruptions*)

माननीय अध्यक्ष : यह तरीका नहीं है। यह क्या तरीका है? आप सब अपनी सीट पर जाइए, फिर मैं बात करूँगी। अपनी सीट पर जाकर बात करिए।

â€¦(व्यवधान)

HON. SPEAKER: This is not the way.

...(*Interruptions*)

माननीय अध्यक्ष : मैं वेल में आए हुए किसी की भी बात नहीं सुनूँगी।

â€¦(व्यवधान)

गृह मंत्री (श्री यजनाथ सिंह) : अध्यक्ष महोदया, कर्नाटक में एक आई.ए.एस. अधिकारी की हत्या के मामले को लेकर सांसदों का एक प्रतिनिधि मंडल मुझसे मिला था और उस प्रतिनिधि मंडल ने मुझसे सी.बी.आई. जांच कराने की मांग की थी। ... (व्यवधान) इसके अतिरिक्त कुछ सीनियर आई.ए.एस. अधिकारियों के द्वारा भी यह मांग की जा रही है। मैंने इस संबंध में कर्नाटक के मुख्य मंत्री जी से बातचीत की। उन्होंने मुझे यह बताया है कि दो दिनों के अंदर कुछ और रिपोर्ट प्राप्त हो जाने के बाद मैं विस्तृत जानकारी केन्द्रीय सरकार को दूँगा। ... (व्यवधान) यह बात वहां के मुख्य मंत्री जी ने मुझसे कही है लेकिन मैं बताना चाहता हूँ कि यदि राज्य सरकार चाहती है कि इसकी सी.बी.आई. द्वारा जांच हो तो ज्यों ही राज्य सरकार की संस्तुति सी.बी.आई. द्वारा जांच के लिए प्राप्त होगी, मैं समझता हूँ कि केन्द्र सरकार सी.बी.आई. जांच कराने को पूरी तरह से तैयार है। ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12.45 p.m.

**12.27 hrs**

**The Lok Sabha then adjourned till Forty-Five Minutes**

*past Twelve of the Clock.*

**12.45 hrs.**

*The Lok Sabha reassembled at Forty-Five Minutes*

*past Twelve of the Clock*

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(Hon. Speaker in the Chair)

